

Central Administrative Tribunal
Jaipur Bench, Jaipur
O.A. No. 270/2018

Date of decision: 12.07.2018

Hon'ble Mr. Suresh Kumar Monga, Member (J)
Hon'ble Mr. A.Mukhopadhyaya, Member (A)

Hemraj Meena S/o Late Shri Umraj Singh Meena, aged about 22 years, R/o A-350, Rajeev Gandhi Nagar, Khatipura, Jagatpura, Tehsil Sanganer, Jaipur.

...Applicant.

(By Advocate: Shri Yogendra Singh for Shri C.P.Sharma)

Versus

1. Union of India through Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi-110001.
2. The Additional Director General & HOD, Geological Survey of India, Western Region, 15-16, Jhalana Doongri, Jaipur.

...Respondents.

ORDER (ORAL)

Per Suresh Kumar Monga:

The applicant's father Shri Hemraj Meena was working as a Driver in the establishment of Respondent No.2. Unfortunately, he expired while in service on 14.01.2016. After his death, the applicant's mother Smt. Kamla Devi Meena vide letter dated 24.04.2017 requested the Respondent No.2 to provide employment on compassionate grounds to the applicant as the family was in penurious condition. Considering the said request,

(2)

the Respondent No.2 vide his letters dated 13.06.2017 and 25.07.2017 required certain documents from the applicant. The requisite documents were furnished by the applicant along with his letters dated 21.06.2017 and 10.08.2017. Still no action was taken by Respondent No.2 to provide employment on compassionate grounds to the applicant.

2. Faced with the aforesaid situation, the applicant got issued a legal notice dated 09.05.2018 (Annexure A/3) through his counsel, but still no action has been taken by Respondent No.2.
3. At the very outset, Shri Yogendra Singh, learned counsel appearing for the applicant states that the applicant would be satisfied, if a direction is issued to Respondent No.2 to treat the aforesaid legal notice dated 09.05.2018 as his representation and decide the same within a timeframe.
4. Keeping in view the limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the instant Original Application, at the admission stage itself. Accordingly, the instant Original Application is disposed of and the Respondent No.2 is directed to treat the legal notice dated 09.05.2018 (Annexure A/3) as applicant's representation and pass a reasoned and speaking order over the same in accordance with law within a period of two months from the date of receipt of a certified copy of this order.

(3)

5. The Original Application stands disposed of. There shall be no order as to costs.

(A.Mukhopadhyaya)
Member (A)

(Suresh Kumar Monga)
Member (J)

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